

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2585

ANSWERED ON:16.12.2008

FAKE EDUCATIONAL INSTITUTIONS

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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the number of fake Universities and educational Institutes is increasing in the country;
- (b) if so,whether the Government is aware about the issuance of fake mark sheets and degrees;
- (c) if so,the details of fake Universities,colleges,etc. functioning in the country, State-wise;and
- (d) the steps taken to check the further expansion of such fake institutions/Universities etc. including the punitive action under Indian Penal Code?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a),(b)& (c) : The University Grants Commission (UGC) has been entrusted with the responsibilities of maintenance of standards and coordination of higher education system in the country.The Commission has identified 21 fake Universities/educational institutions which are presently in existence.The State-wise details of such Universities/institutions are annexed.

(d): The names of such Universities/Institutions have been included in the list of the fake institutions/universities maintained by the UGC and placed on its official website for information to the students and general public.With a view to creating awareness in this regard, wide publicity is given by the UGC every year through print/electronic media,cautioning the students and parents not to take admission in such fake institutions.

The Chief Ministers of the State/ UT Governments have been requested on 6th June,2008 to issue instructions to the law and order machinery of the State and the District level to take punitive action under the Indian Penal Code against fake universities/institutions.They have also been requested to issue suitable instructions to Registrars of Societies that they should consult the UGC whenever an application is made to them for registration of societies under the title University,Vishwavidyalaya and Vishwavidyapeeth or any other regional synonym with the objective of conferring degrees. A public appeal in this regard was issued on 17th June,2008 by this Ministry requesting that while seeking admission in higher education institutions,the students must satisfy themselves that such institutions and the courses offered by them are recognized under the relevant laws and are of quality and repute and in case of any doubt, necessary clarification may be obtained from the statutory bodies,such as UGC,AICTE etc.These statutory bodies have also been directed to launch effective campaign against such institutions which are fake and to take appropriate penal action under law.An appeal has also been made to the media to refuse to publish misleading advertisements even if it means loss of advertising revenue.